THE HIGH COURT OF MEGHALAYA AT SHILLONG

CIRCULAR

Dated, Shillong ____ November, 2017.

No.HCM.II/89/2014-Estt./____. Vide Office Memorandum dated 22.09.2017 (copy enclosed) of the Joint Secretary to the Government of India, Sumptuary Allowance has been abolished with effect from 30.06.2017 and as such expenditure on hospitality should be treated as office expenditure and shall be booked as Office Expenditure on hospitality as under:

Sl. No	Designation	Existing Rates of Sumptuary / Entertainment Allowance	Prescribed ceiling in respect of hospitality related Office Expenditure	
		Rupees Per Month		
1	Chief Justice, High Court	15,000/-	34,000/-	
2	Judges, High Court	12,000/-	27,000/-	

The above prescribed ceiling will be effective from the date of issue of the aforesaid Office Memorandum i.e, 22.09.2017.

The matter was placed before Hon'ble the Chief Justice of High Court of Meghalaya and, in keeping with the Circular in this regard issued by the Hon'ble Supreme Court of India, the Chief Justice of the High Court of Meghalaya has directed that while removing the 'Sumptuary Allowance' from the Pay Bills of the Chief Justice and Hon'ble Judges, the same may be treated as 'Expenditure on Hospitality'. The 'Sumptuary Allowance' may be reimbursed to the Chief Justice and the Hon'ble Judge under the Head 'Office Expenditure' on submission of a Certificate by PPS to Hon'ble the Chief Justice and PS to Hon'ble Judges every month.

REGISTRAR GENERAL

Memo.No.HCM.II/89/2014-Estt./ 426/A

Dated Shillong / P November, 2017.

Copy to

- The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
- 2. The Private Secretary to Hon'ble Mr. Justice S. R. Sen, High Court of Meghalaya, Shillong.
- The Private Secretary to Hon'ble Mr. Justice V.P. Vaish, High Court of Meghalaya, Shillong.
- 4. The Secretary to the Government of Meghalaya, Law Department, Shillong.
- 5. The Accountant General (A&E), Meghalaya, Shillong.
- 6. The Assistant Registrar (Account), High Court of Meghalaya, Shillong.
- The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website.
- 8. Office file.

REGISTRAR GENERAL

No.11-1/2016/E.II B(7" CPC)/Pt.III(C) GOVERNMENT OF INDIA MINISTRY OF FINANCE Department of Expenditure (7th CPC matters)

North Block, New Delhi Dated: 2.2.09.2017

OFFICE MEMORANDUM

Ceilings in respect of Office Expenditure on hospitality- regarding Subject:

Consequent upon acceptance of the recommendations of the 7th Central Pay Commission (CPC) by the Government, Sumpluary Allowance and Entertainment Allowance have been abolished with effect from 30.06.2017. As per Resolution of the Government dated 06.07.2017, such expenditure on hospitality should be treated as office expenditure and the Ministry of Finance was to lay down the ceilings for various levels. Accordingly, the hospitality related expenditure is now to be incurred as office expenditure.

The President is pleased to decide the ceilings of office expenditure on hospitality as under:

SI. No.	Designation	Existing Rates of Sumptuary I Entertainment Allowance	Prescribed ceilings in respect of hospitality related office expenditure
		₹ Per month ·	
1	Chief Justice of India	20000/-	45000/-
2	Judges of the Supreme Court and Chief Justice of High Courts	15000/-	34000/-
3	Judges of High Court	12000/-	27000/-
4	Cabinet Secretary	10000/-	23000/-
5	Training Establishments		
	Director or Head	3500/-	8000/-
	Course Directors	2500/-	5700/-
20-1	Counsellors	2000/-	4500/-
6 •	Judicial Officers in Supreme Court Registry	At the same rate as they were getting in the parent office	Existing rates may be multiplied by a factor of 2.25

The expenditure on hospitality with ceilings mentioned above shall be booked as 'Office Expenditure'

escribed ceilings will be effective from the date of issue of this OM.

Aimaitw. (Annie George Mathew)

Joint Secretary to the Govt. of India

Secretary, Department of Justice, Ministry of Law & Justice, Shastri Bhawan, New Delhi. Joint Secretary (Admn/Estt.), Cabinet Secretariat, Rashtrapati Bhawan, New Delhi Joint Secretary (Trg), Department of Personnel & Training, North Block, New Dethi

Copy for information to

Registrar General, Supreme Court of India, New Delhi - 1;

C1014

F.No. 13024/01/2016-Trg. Ref.

Ministry of Personnel, Public Grievances and Pensions

Department of Personnel and Training

Training Division

New Mehrauli Road, New Delhi-67 Dated: October 24, 2017

OFFICE MEMORANDUM

Subject:- Ceilings in respect of Office Expenditure on hospitality - reg.

Consequent upon acceptance of the recommendations of the 7th Central Pay Commission (CPC) by the Government, Sumptuary allowance and Entertainment allowance have been abolished with effect from 30.06.2017. As per Resolution of the Government dated 06.07.2017, such expenditure on hospitality should be treated as office expenditure and the Ministry of Finance was to lay down the ceilings for various levels. Ministry of Finance, Department of Expenditure vide their OM No. 11-1/2016/E.11 B (7th CPC)Pt.III(C) dated 22nd September, 2017 has conveyed the ceiling of office expenditure on hospitality.

- The ceiling of office expenditure on hospitality with regard to training establishments will be in accordance with D/o Expenditure's OM dated 22nd September, 2017 (copy enclosed).
- The prescribed ceilings will be effective from 22nd September, 2017.

(Biswajit Banerjee) Under Secretary to the Government of India

To.

- All Ministries/Departments of Government of India (as per DoPT's standard list and a request that this OM be given wide publicity).
- All CTIs/ATIs
- 3. Director, LBSNAA, Mussoorie.
- 4. Director, ISTM, Old JNU Campus, New Delhi.